

30(i)O.A. NO. 060/00272/14

**Gurpreet Singh Bath & Others Vs. U.O.I. & Others**

**30.07.2014**

Present: Mr. D.S. Patwaria, Sr. Advocate assisted by Mr. Salil Sablok, counsel for the applicants  
None for Resp. No. 1  
Mr. Vinay Gupta, counsel for Respondents No. 2 & 3

1. In response to the contention of the learned counsel for the applicants, as noticed in the last order dated 21.07.2014, Mr. Vinay Gupta, learned counsel for Respondents No. 2 and 3 states that the applicants may file a representation to the respondents which the respondents will consider in accordance with law and pass a reasoned and speaking order thereon.
2. Accordingly, the O.A. is disposed of on consensual basis, without going into the merits of the case, with a direction to the applicants to file a representation taking all the grounds within seven days from today and the respondents shall decide the same in accordance with law within a period of further three weeks thereafter. While considering the representation, the respondents shall also take into consideration the ratio laid down in the case of **Sumangal Roy Vs. Union of India & Others** (CWP NO. 10319-CAT-2014). A copy of the order to be passed by the respondents shall be supplied to the applicants. Till the respondents pass the speaking order, status quo as on today shall be maintained.
3. No costs.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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